High-Power Commission *Ut* Review, Old Central Labour Statutes

*78. SHRI N. E. BALARAM: Will the Minister $_0$ f LABOUR be pleased to state:

(a) whether it is a fact that the Labour Minister of Kerala has recently suggested for the setting up of a high-power commission on the lines of the law commission to review some of the old Central labour statutes; and

(b) if _so, the details thereof and Government's reaction thereto?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Yes, Sir.

(b) The statement mentions that most of the labour statutes are quite old and require comprehensive amendments in view of the changed circumstances; also that the procedures provided in the statutes need to be reviewed to ensure easy, speedy and inexpensive settlement.

A similar suggestion was examined earlier and Government felt that it was not necessary to set up a high power commission.

Escalation in prices of plots of Land by the DDA

*79. SHRI MAHENDRA PRASAD: SHRI MURLIDHAR CHANDRAKANT BHANDARE:

Will the Minister of URBAN DEVE-LOPMENT be pleased to state:

(a) whether Government are aware that the applications for plots, of land under various Delhi Development Authority Schemes, like the Rohini Scheme, who could not be allotted plots earlier are now required to pay much higher prices for similar plots under those DDA schemes than what was, charged from earlier allottees about ten years back; and (b) if so, what are the reasons for higher prices being charged from those who for no fault of their own got delayed allotments by as long as ten years?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b) Plots to the-registrants under the residential schemes of the Delhi Development Authority are allotted on predeter-mined prices which are- fixed from time to time on 'no profit no loss' basis, depending upon the actual cost of developed land.

Increase in the procurement price of wheat

*80. SHRI CHATURANAN MISRA: Will the Minister of AGRICUL-TURE be pleased to state:

(a) whether the procurement price of wheat has been raised recently;

(b) if so, the details thereof; and

(c) what would be its inflationary effect on the consumers?

THE DEPUTY PRIME MINISTER AND THE MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) and (b) The procurement price of wheat of Fair Average Quality for the rabi crop of 1989-90 to be marketed in 1990-91 season has been revised to Rs. 215 per quintal from Ra. 20 $^{\circ}$ fixed earlier. This marks an increase of Rs. 32 per quintal over the price of Rs. 183 per quintal fixed for 1989-90 marketing season.

(c) The revision in the procurement price of wheat is likely to result in increase in prices of wheat in the (open market though, at this stage, it is difficult to assess the full impact. However, so far as wheat issued for the Public Distribution System is concerned. The Government have decided to increase the issue price for wheat *ex*-FCI godown by only Rs. 30 per quintal with effect from 1-5-1990.